

ITEM NO.54

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 36016/2013

(Arising out of impugned final judgment and order dated 29/07/2013 in CMWP No. 1622/2012 passed by the High Court of Judicature at Allahabad)

BALMUNI & ANR.

Petitioner(s)

VERSUS

COMMISSIONER, VARANASI MANDAL & ORS.

Respondent(s)

(With interim relief and office report)

Date : 01/04/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. S. N. Bhat, Adv.

For Respondent(s) Mr. Anjani Kumar Mishra, Adv.

Mr. Aaroohi Bhalla, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Ajay Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Status quo Order dated 6.12.2013 shall continue.

(S. K. RAKHEJA)  
COURT MASTER

(TAPAN KUMAR CHAKRABORTY)  
COURT MASTER